FORM A2

Details of issue of shares and aggregate holding Name of the banking company:

1. **Details of issue of shares**

|  |  |  |  |  |  |  |  |  |
| --- | --- | --- | --- | --- | --- | --- | --- | --- |
| **Sr. No** | **Date of the issue** | **Type of the issue** | **Size of the issue** | | | | **Paid up capital** | |
| **No. of shares** | **Face value of each share** | **Premium on each share** | **Amount raised** | **Pre- issue** | **Post- issue** |
|  |  |  |  |  |  |  |  |  |

1. **Details of aggregate holding of five per cent or more of paid-up share capital or voting rights post issue of shares**

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| **Sr. No** | **Name of the Major shareholder** | **Aggregate holding of the Major Shareholder as a percentage of paid-up share capital or total voting rights prior to issue of shares**[**12**](#_bookmark0) | **Aggregate holding of the Major Shareholder as a percentage of paid- up share capital or total voting rights post issue of shares** | **Date of RBI approval for major shareholding** |
|  |  |  |  |  |

Encl:

* 1. copy of the board / shareholder resolution
  2. Copy of the prospectus / offer document

Name of Authorised Signatory of the banking company Signature of Authorised Signatory

Date:

Place:

12 In case the holding of the major shareholder in percentage of paid-up share capital is different from the percentage of voting rights of the banking company, the same may be indicated separately.